

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

O.A. No.51/95

New Delhi this the 25th day of April 1996

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Smt Lakshmi Swaminathan, Member (J)

Shri Sube,  
S/o Sh. Chiranji,  
Vill & Post: Sample  
Police Station : Kalanaur,  
Distt: Rohtak,  
(Haryana)

.....Applicant

(By Advocate: Shri Romesh Gautam)

Versus

1. Union of India, through  
Secretary,  
Railway Board,  
Rail Bhawan,  
Rafi Ahmad Kidwai Marg,  
New Delhi-110 011

2. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi-110001.

3. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

....Respondents

(By Advocate: Shri K.K.Patel)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member (A)

1. We have heard Shri Romesh Gautam counsel for  
the applicant and Shri K.K.Patel, Counsel for the respondents.

2. Both counsel agree that this OA may be disposed  
of in terms of Central Administrative Tribunal Principal  
Bench Judgement dated 26-5-94 in OA 2441/91 Net Ram  
and Others Vs UOI & Others.

(5)

3. Accordingly, if the applicant filed a self contained representation to the respondents together with copies of supporting documents within one month from the date of receipt of a copy of this judgement, the respondents should consider the same and dispose it of within two months thereafter. If the respondents find the applicant eligible in terms of Circular dated 28-8-91 his name should be entered in the Live Casual Labour Register, and he should be given engagement, subject to availability of work and according to his seniority, in preference to outsiders and those who are junior to him.

4. This OA is disposed of accordingly. No costs.

*Lakshmi*

(SMT. LAKSHMI SWAMINATHAN)  
Member (J)

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(S.R. ADIGE)  
Member (A)

cc.